

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) No, Sir.

(b) to (d) Do not arise.

UPSC

5301. DR. ARVIND SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether UPSC consists of IAS personnel;

(b) whether as a result thereof, 85% of IAS, IPS and IFS get their wards selected in it;

(c) if so, whether Government propose to get survey conducted to find out the reality;

(d) whether Government propose to constitute UPSC with judges and ex-judges of repute and integrity so as to remove this impression; and

(e) if not, reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) No, Sir. At present only one Member of UPSC belongs to IAS.

(b) No, Sir.

(c) Does not arise in view of (b) above.

(d) and (e) : All appointments as Member UPSC are made by the President in accordance with the provisions of Article 316 of the Constitution, and no modification is proposed.

Ceramic Industry

5302. SHRI TARA CHAND BHAGORA : Will the PRIME MINISTER be pleased to state :

(a) whether there is considerable scope for development of Ceramic Industry in Rajasthan; and

(b) if so, the steps taken by Government to allocate natural gas to Rajasthan for the development of a Ceramic Complex ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) and (b) Requests have been received from the Government of Rajasthan for allocation of gas to industries including ceramic units in the State. As the gas projected to be available is fully allocated, it is not feasible to make additional allocation at present.

LPG Dealership

5303. SHRI P. NAMGYAL :
SHRI VISHAMBHAR PRASAD NISHAD :
SHRI SONTOSH MOHAN DEV :

Will the PRIME MINISTER be pleased to state :

(a) the details of holders of letter of intent, in Delhi in particular and the rest of the country in general for LPG dealerships, petrol pumps to whom land for showrooms, godowns and outlets has since been provided during 1993, 1994, 1995 and 1996 till June;

(b) their inter-se seniority amongst those to whom LIs had been issued during 1993 till date;

(c) whether land availability in different identified areas rather than overall inter-se seniority is taken as the basis criterion for allotment of land for outlets, showrooms and godowns, if not, the reasons therefor;

(d) the reasons for the inordinate delay in allotment of land despite availability of land in identified areas;

(e) whether it is fact that in the allotment of land, priority is given to nominees of the Ministry of Petroleum and Natural Gas over the nominees of Oil Selection Boards, if so, the reasons therefor;

(f) the number of holders of letters of intent for distributorship of LPG in Trans Yamuna area in Delhi awaiting allotment of such land for godowns and showrooms who belong to SC/ST category, indicating overall position of holders of the LIs holders belonging to these categories; and

(g) the steps proposed to be taken to expedite the allotment of land in Delhi as well as in other parts of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (f) Allotment of land for LPG dealership and petrol pumps in the States is the concern of respective State Govts. The details of holders of letters of intent to whom land has been allotted in Delhi by DDA and L&DO during 1993, 1994, 1995 and 1996 for gas godowns and petrol pumps; and inter-se seniority of letter of intent holders maintained in DDA since 1993 till date and the details about the holders of letters of intent belonging to SC/ST in trans-Yamuna areas are being compiled and will be laid on the Table of Sabha.

(c) to (e) As per guidelines, Oil Selection Board nominees are considered first for allotment of specific

site provided that Ministry nominees for the preceding year have already been allotted. The cases of extreme compassionate grounds are considered separately on the approval of Lt. Governor, Delhi. There is no inordinate delay in the allotment of land after identification and approval of sites.

(g) As per Master Plan, the land is provided in service centres, community centres, district centres and main road etc. DDA has been asked to expedite the allotment of land in Delhi subject to the availability of land.

Central Plan Assistance

5304 SHRI ISWAR PRASANNA HAZARIKA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the amounts of Central Plan Assistance sanctioned under Annual Plans for various States in 1992-93, 1993-94, 1994-95 and 1995-96,

(b) the amounts deducted at source therefrom on account of the States' outstanding dues;

(c) whether there were representations from certain States against such deductions, and

(d) if so, whether the Government propose to continue the policy of deduction during the current and future years ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The amounts of Central Plan Assistance allocated for various States during 1992-93, 1993-94, 1994-95 and 1995-96 are given in the Statement I attached.

(b) The amounts deducted as outstanding dues out of the Central Assistance due to the States during 1992-93 to 1995-96 are indicated in the Statement II attached.

(c) and (d) Some State Govts. have represented against such deductions. However, in view of the continued defaults by State Electricity Boards (SEBs) and the adverse impact on the financial positions of the Central Public Sector Undertakings (CPSUs), outstanding dues from the State Electricity Boards (SEBs) up to 31.3.94 are being recovered by re-appropriation of Central Plan Assistance payable to State Govts. from 1990-91 onwards. The recovery of the above dues will be completed by 1997-98

STATEMENT-I

GROSS ALLOCATION OF CENTRAL ASSISTANCE FOR STATE PLANS

1992-93, 1993-94, 1994-95 AND 1995-96

(Rs. Crores)

States	1992-93	1993-94	1994-95	1995-96
A. Special Category				
1 Arunachal Pradesh	247.60	277.49	306.87	413.80
2 Assam	756.41	846.99	898.67	984.24
3 Himachal Pradesh	277.99	333.07	386.37	501.50
4 Jammu & Kashmir	730.64	790.44	839.83	1042.25
5 Manipur	193.70	207.70	248.37	293.33
6 Meghalaya	172.86	183.50	236.85	244.20
7 Mizoram	161.49	177.48	216.68	258.48
8 Nagaland	164.48	187.05	252.90	285.90
9 Sikkim	98.41	107.96	134.96	173.51
10 Tripura	211.01	224.58	251.10	295.22
Total — A	3014.59	3336.26	3772.60	4492.43
B. Non-Special Category				
1 Andhra Pradesh	552.50 +	607.50	747.50	777.50
2 Bihar	776.31	870.31	957.31	1055.11
3 Goa	42.00 *	43.00	50.34	58.34
4 Gujarat	245.72	255.22	281.55	331.08
5 Haryana	121.37	158.37	198.71	215.37
6 Karnataka	265.34	280.34	308.15	379.15
7 Kerala	324.33	369.28	384.88	428.08
8 Madhya Pradesh	493.30	536.03	567.03	670.03
9 Maharashtra	434.24	438.24	460.24	570.24
10 Orissa	339.90	339.90	379.90	438.34
11 Punjab	162.92	162.92	169.26	217.92
12 Rajasthan	385.76	396.51	438.51	484.56
13 Tamilnadu	515.92	550.92	654.14	670.14
14 Uttar Pradesh	1142.71	1192.80	1293.80	1511.93
15 West Bengal	425.72	463.54	524.64	618.78
Total B	6228.04	6664.88	7415.96	8426.57
Total (A+B)	9242.63	10001.14	11188.56	12919.00

+ Excluded Rs. 23 crores of Arrears for 1991-92.

* Excluded Rs. 10 crores for assembly building as one